

MINUTES OF THE MEETING No. 21/12 dated 24.8.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri A.K. Cashyap, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.20/11 for confirmation and confirmed and adopted the same without any change.

Case No M-79 NC No. 10/12 Dated 24.8.2011	M/ s Hi-tech Inks (P) Ltd, N. Delhi 1) F.No. 01/83/50/580/AM09/DES-IV RLA F.No.03/94/40/243/AM09 2) F.No.01/83/50/1578/AM08/DES-IV RLA F.No.03/94/40/854/AM08 3) F.No.01/83/50/2107/AM09/DES-IV RLA F.No.03/94/40/1213/AM08 4) F.No.01/83/50/530/AM09/DES-IV RLA F.No.03/94/40/399/AM09 5) F.No.01/83/50/121/AM11/DES-IV RLA F.No.03/94/40/134/AM11
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The Committee considered the case as per agenda and noted that application from the firm has been received and sent to DIPP on

11.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 21.9.2011.

Case No M-80 NC No.21/12 Dated 24.8.2011	M/ s Shivalik Polyadd Industries Ltd, F.No. 01/83/50/1015/AM10/DES-IV RLA F.No.08/24/40/75/AM10 Lic.No.0810085364 dated 29.12.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.10.2011.

Case No M-81 NC No.21/12 Dated 24.8.11	M/ s Asahi India Glass Ltd, F.No. 01/83/50/ 797/AM09/DES-IV RLA F.No.05/24/40/234/AM10 Lic.No.0510264585 dated 20.5.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 23.8.2011 the Committee decided to amend the decision of NC Meeting No.6/83 dated 11.5.2011 and approve the case as under:-

A) Export Item

S.No.	Description of Item	Quantity
1.	Double Layer Laminated Safety Glass (using 0.76 mm Polyvinyl Butyral Film)	1 Sq. Meters

Import Item

S.No.	Description of Item	Quantity
1.	Float Glass (2 MM+/-0.2 MM)	1.2 Sq. Meter/Sq. Meter of relevant thickness and quality in export product
2.	Float Glass (2.5 MM+/-0.2 MM)	
3.	Float Glass (3.2 MM+/-0.2 MM)	
4.	Polyvinyl Butyral Film (0.76 MM)	1.1 Sq. Meter/Sq. Meter content in export product
5.	Ceramic Ink	0.015 Kg
6.	Thining Oil	0.0075 Kg
7.	Mirror Button	Net to Net
8.	Moulding	Net to Net
9.	Rain Sensor	Net to Net

Note: The quantity of float glass has been allowed as per SION A-2091 i.e. Float glass 1.20 Sq. Meter/Sq. Meter in the export roduct. The Double Layer Laminated Safety Glass consists of two layers of float glass and one layer of Polyvinyl Butyral Film (PVB), it means 1 Sq. Meter of export product consisting of 2 Sq. Meter of float glass and total quantity of float glass will be allowed as per SION will be 2.4 Sq. Meter/Sq. Meter of export product

B) Export Item

S.No.	Description of Item	Quantity
1.	Tempered Safety Glass (using ceramic ink)	1 Sq. Meters

Import Item

S.No.	Description of Item	Quantity
1.	Float Glass (3.5 MM+/-0.2 MM)	1.06 Sq. Meter/Sq. Meter of relevant thickness and quality in export product
2.	Float Glass (4.0 MM+/-0.2 MM)	
3.	Ceramic Ink	0.015 Kg
6.	Thining Oil	0.0075 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 21/83-ALC1/2011 **MEETING DATE** : 24.08.2011

1	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:21.09.2011
	Decision :The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 27.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. Reminder dated 4.8.2011 issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 21.9.2011..			

2	Case No.:4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 27.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. Reminder dated 4.8.2011 issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 21.9.2011..			

3	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Reminder issued on 15.7.2011 by E-Mail from this office. Accordingly the case may be re-listed on 21.9.2011..			

4	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.9.2011.			

5	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:21.09.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6.7.2011 issued by MFPI. Reminder dated 9.9.2011 (E-Mail) issued by this office. Accordingly the case may be re-listed on 21.9.2011..

6	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.9.2011.			

7	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 27.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. Reminder dated 4.8.2011 issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 21.9.2011..			

8	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.9.2011.			

9	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.9.2011.			

10	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.9.2011.			

11	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda. Reply from the PESO have been received and forwarded to DIPP on 29.6.2011. D/L dated 26.7.2011 by E-Mail issued by DIPP. Reminder dated 9.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 21.9.2011.			

12	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.9.2011 issued by this office. Accordingly the case may be re-listed			

on 21.9.2011..

13	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.9.2011.			

14	Case No.:5/9/83-ALC1/2011	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00124/AM12/	RLA File :03/95/040/00590/AM11/	Lic.No/Date:0310605461 09.12.2010	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 16.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 21.9.2011.			

15	Case No.:21/40/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Deffered and Re-indexed
	HQ File :01/83/050/00747/AM11/	RLA File :03/95/040/00732/AM11/	Lic.No/Date:0310608130 28.12.2010	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 followed by reminder dated 1/4/2011 . As requested by TA, in the M.No.17/83 dated 27.7.2011, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 21.9.2011..			

16	Case No.:15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.9.2011.			

17	Case No.:16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.9.2011.			

18	Case No.:17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Deferred
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:21.09.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.9.2011.			

19	Case No.:8/9/83-ALC1/2011	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status:Case Approved
	HQ File :01/83/050/00127/AM12/	RLA File :03/95/040/00755/AM11/	Lic.No/Date:0310609941 07.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/34/2002-Ch.II dated 24.8.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Reactive Blue 3 RG	1 Kg	Reactive Blue 49 base	0.613 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 19/9/83-ALC1/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status: Case Approved
HQ File :01/83/050/00138/AM12/	RLA File :03/94/040/00870/AM11/	Lic.No/Date:0310610935 13.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No. 14010/82/2011-Ch.II dated 11.8.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Cocoamidopropyl Betaine (Active Matter 36% Minimum)	1 Kg	1. Coconut Fatty Acid 2. Dimethyl Amino Propyl Amine	0.227 Kg 0.108 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:21/83-ALC1/2011 24.08.2011	Status: Case Deferred
HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:21.09.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has be